

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 1

**COMP.APPL/1156(CH)2019, COMP.APPL/88(CH)2020,
COMP.APPL/123(CH)2020, COMP. APPL/124(CH)2021,
COMP. APPL/167(CH)2022, COMP.APPL/118(CH)2023,
CONT.A/1(CH)2024, COMP. APPL/4(CH)2024
And
CP No. 152/Chd/Pb/2019**

IN THE MATTER OF:

Sanjeev Suri

...Petitioner

Vs.

Hansa agencies Pvt. Ltd.

...Respondent

Under Section: 241(1) Sec. 242(4), Rule 11 of NCLT, 425, CA 2013

Order delivered on 12.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner and Applicant
in CA No.1156/2019, 118/2023 &
Respondent in CA No.4/2024,
167/2022,123/2020, 124/2021 &
Applicant in CONT.A/1(CH)2024

:

Mr. Prithvi Kapur, Advocate

For the applicant in CA No.4/2024,
167/2022,123/2020, 124/2021

:

Mr. Akshay Bhan, Senior Advocate
assisted by Mr. Rohit Sood & Mr.
Animesh Sharma, Advocates

ORDER

COMP. APPL/4(CH)2024

It is stated by learned Senior Counsel for applicant in COMP. APPL/4(CH)2024
that the matter has been settled by and between the parties in the family settlement,

the copy of which is placed on record along with this application COMP. APPL/4(CH)2024 to which Mr. Prithvi Rohan Kapur, Advocate stated that he has not received the copy. Let the soft of the same be supplied to Mr. Prithvi Rohan Kapur, Advocate during the course of the day. Let the reply be filed within one week with a copy in advance to the counsel opposite. Ld. Counsel for the petitioner is also directed to check whether the petition is available on the DMS as it is reported by Registry that the same is not available. Let the matter be listed on 06.08.2024, in the supplementary list.

COMP.APPL/1156(CH)2019,COMP.APPL/88(CH)2020,COMP.APPL/123(CH)2020,COMP.APPL/124(CH)2021,COMP.APPL/167(CH)2022,COMP.APPL/118(CH)2023,CONT.A/1(CH)2024

List on 06.08.2024 in the supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)